Irregularities committed in Jaipur Stock Exchange

2282. SHRI V. GOPALSAMY: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the irregularities committed in the induction of 100 new members of Jaipur Stock Exchange;

(b) if so, the details thereof; and

(c) steps being taken to see that such irregularities are not being committed in other stock exchanges while inducting new members in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL): (a) and (b) There were certain allegations of irregularities in the selection and admission of 100 new members of Jaipur Stock Exchange. The matter has also been under litigation in the Rajasthan High Court. The Court in its order dated 20.10.1995 had directed the Securities and Exchange Board of India (SEBI) to grant certificate of registration to these 100 new members within a period of one month. Subsequently, the Court has extended this period and has directed SEBI to grant the certificate of registration by 31.12.1995. The grant of certificate of registration by SEBI will, however, be subject to the final decision of the Court in this matter.

(c) The selection and admission of members of Stock Exchanges ате governed by Rule 8 of the Securities Contracts (Regulation) Rules 1957. Rules/Articles of Association of the Stock Exchanges and certain criteria laid down by the Government. The Selection Committee for new members, which is set up by an Exchange with the approval of SEBI and which includes a nominee of SEBI, has the responsibility to ensure that no irregularities take place in the selection of new members of an Exchange. Besides. the Governing Bodies of Stock Exchanges include nominees of SEBI and Public Representatives.

Private assistance to develop Vijayawada Airport

2283. SHRI V. HANUMANTHA RAO: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government have sought any private assistance to develop Vijayawada Airport;

(b) if so, the details thereof;

(c) whether any joint effort has been made to secure technical and economic cooperation from private investors for the development of Vijayawada Airport; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Making Public the Draft Prospectuses of Corporates

2284. SHRI RAMNATH KOVIND: Will the Minister of FINANCE be pleased to state:

(a) whether the Securities and Exchange Board of India propose to make it compulsory for corporates to make their draft prospectuses public as soon as they file their applications for approaching the primary markets;

(b) if so, details thereof;

(c) whether some objectives are to be achieved from such proposal;

(d) if so, the details thereof and if not, reasons therefor;

(e) whether small investors will be benefited from this proposal in any way; and